

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

PRINCIPAL BENCH

IN THE MATTER OF:

(IB)-66(PB)/2018

Piramal Enterprises Limited

.... **APPLICANT / PETITIONER**

Vs

Sun Rise Naturopathy and Resorts Pvt. Ltd.

.... **RESPONDENT**

SECTION:

Under Section 7 of Insolvency & Bankruptcy Code, 2016

Coram:

Order delivered on 16.02.2018

**CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)**

PRESENTS:

For the Petitioner(s):-

**Ms. Misha, Mr. Vaijayant Paliwal,
Mr. Shantanu Chaturvedi, Advocates**

For the Respondent(s):-

ORDER

Learned Counsel for the petitioner has placed on record email sent to the Corporate Debtor on 09.02.2018 after the last order was passed. In response, the addressee has stated that the email has been sent on wrong email Id. The Email address is as per the master data of the company maintained by the MCA. It is patent from the earlier order dated 05.02.2018 that the respondents-Corporate Debtor was duly served and therefore, they are to be proceeded ex-parte as they have preferred not to appear.

List the matter for ex-parte arguments on 8th March, 2018.

Sd/-

**(M. M. KUMAR)
PRESIDENT**

Sd/-

**(S. K. MOHAPATRA)
MEMBER (TECHNICAL)**